

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.100/3197/2016

This the 21st day of September, 2016

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Aseem Kumar Goel
Aged about 50 years
DDE, SCERT, Varun Marg,
Defence Colony,
New Delhi -110024
Mayur Place Fire Station
New Delhi-110092.

... Applicant

(By Advocate:Brijender Singh Dhull)

Versus

1. Principal Secretary (Services)
Govt. of N.C.T.of Delhi, Sect. Services
ACP Cell, Services Department, 7th Level
Delhi Secretariat, I.P. Estate,
New Delhi.
2. Director (Vigilance)
Govt. of NCT of Delhi
Directorate of Vigilance
Delhi Secretariat, I.P. Estate, 6th Level
New Delhi
3. Chief Secretary
Govt. of NCT of Delhi
Directorate of Vigilance
Delhi Secretariat, I.P. Estate, 4th Level
New Delhi. Respondents

ORDER(ORAL)

By Hon'ble Mr. Raj Vir Sharma, M(J)

Heard learned counsel for the applicant.

The applicant is aggrieved by the inaction of the respondents whereby the respondents did not considered him the 3rd financial upgradation, under MACPs in the Grade Pay of Rs.6600 w.e.f.

31.12.2010. The applicant has made a representation dated 10.11.2015 to the respondents and the said representation was received by the respondents on the same date but no action has been taken by the respondents till date.

2. In view of the above, we are of the considered view that the respondents may be directed to decide the representation dated 10.11.2015 made by the applicant within a specific time framed. Therefore, this OA is disposed of by directing the respondents to decide the aforesaid representation of the applicant within a period of three months from the date of receipt of a copy of this order. However, applicant is at liberty to take appropriate remedy thereafter if he so desires.

(K.N.Shrivastava)
Member(A)

(Raj Vir Sharma)
Member(J)

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